

MR. SPEAKER: The matter will be referred to the Privileges Committee.

The question is:

"That this matter be referred to the Committee of Privileges with instructions to report before the end of the next session."

The motion was adopted.

MR. SPEAKER: The other motions do not arise.

12.37 hrs.

PAPERS LAID ON THE TABLE

MILD STEEL TUBES (QUALITY CONTROL) ORDER, 1978

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): I beg to lay on the Table a copy of the Mild Steel Tubes (excluding seamless tubes and tubes according to API specifications) (Quality Control) Order, 1978 (Hindi and English versions) published in Notification No. G.S.R. 374 (E) in Gazette of India dated the 18th July, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-2644/78.*]

ANNUAL ACCOUNTS OF COCHIN PORT TRUST FOR 1976-77

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to re-lay** on the Table a copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust for the year 1976-77 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [*Placed in Library. See No. LT-2122/78.*]

SIKH GURDWARAS BOARD EVICTION (AMENDMENT) RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to lay on the Table a copy of the Sikh Gurdwaras Board Election (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 382(E) in Gazette of India dated the 28th July, 1978, under sub-section (3) of section 146 of the Sikh Gurdwaras Act, 1925. [*Placed in Library. See No. LT-2645/78.*]

NAVY (PENSION) FIRST AMENDMENT REGULATIONS, 1978

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): I beg to lay on the Table a copy of the Navy (Pension) First Amendment Regulations, 1978 (Hindi and English versions) published in Notification No. S.R.O. 236 in Gazette of India dated the 5th August, 1978, under section 185 of the Navy Act, 1957. [*Placed in Library. See No. LT-2646/78.*]

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944 AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): I beg to lay:

(1) A copy of Notification No. 160/78-Customs (Hindi and English versions) published in Gazette of India dated the 16th August, 1978 together with an explanatory memorandum regarding exemption from Customs Duty on copper wirebars (produced out of copper reverts which will be sent out of India for conversion) under section 159 of the Customs Act, 1962. [*Placed in Library. See No. LT-2647/78.*]

**The papers were previously laid on the Table on the 19th April, 1978.

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) Notification No. 151/78 and 152/78 published in Gazette of India dated the 16th August, 1978 regarding adjustment in excise duty rates leviable on sugar on or after 16th August, 1978 consequent upon decontrol of sugar.

(ii) Notification No. 154/78 published in Gazette of India dated the 16th August, 1978 rescinding such notifications which would cease to have relevance on decontrol of sugar.

(3) An explanatory memorandum (Hindi and English versions) regarding notifications mentioned at item Number (i) and (ii) above. [Placed in Library. See No. LT-2648/78].

12.38 hrs.

RE MEETING OF LEADERS OF POLITICAL PARTIES TO CONSIDER LANGUAGE QUESTION

SHRI VAYALAR RAVI (Chirayinkil): Under rule 377 I should like to raise a point of clarification, with your permission. I do not want to create any sensation here or any kind of commotion here. In your wisdom you have made an announcement in the House that you are having a meeting of the leaders of political parties to arrive at some formula.

MR. SPEAKER: Tomorrow morning.

SHRI VAYALAR RAVI: With your permission, I want to say that I myself received a communication in Hindi from the Ministry of External Affairs. Nothing prevented that Ministry from printing the same thing in English also; then we also can understand what it is.

MR. SPEAKER: I will place it before the Committee tomorrow.

SHRI VAYALAR RAVI: The more important thing is the instruction of the Board of Central Taxes; it relates to the All India Service; they are transferable all over India, from one circle to another circle. I shall read out the circular:

"As all officers and members of the staff are already aware that the Board have directed that the use of Hindi should be ensured in the following activities of the Department.

(1) All establishment matters: Attendance registers, leave orders, posting and transfer orders, financial sanction including GPF advances, service books for group C and D officials, subject matters on the files, receipt and despatch registers, addresses on the outgoing mail, cash books, bill registers, routine notings on the files, use of rubber stamps, etc.

(2) Assessment work: All assessment work relating to summary assessments, this includes filling of statutory and non statutory standardised notices, noting in the files, assessment orders, assessment forms, demand notices and challans, etc..

....

Further use of Hindi may be encouraged to the extent possible in the work relating to scrutiny assessments, issue of minor audit objections and in the appellate work. Refund orders and advice notes should also be issued in Hindi.

(3) Recovery work: It may be possible to do the entire work relating to recovery in Hindi. This includes correspondence with the State Governments."

My point is this. This is an All India Service; people are transferable; income-tax officers are transferable from one place to another. If you make it so compulsory, it is physi-